Sl. No.	Association Name	State
464.	Tana Foundation India	Andhra Pradesh
465.	Anna Charitable Help and Service Association	Andhra Pradesh
466.	School De Tarra	Bihar
467.	Shri Uttar Gujarat Education Trust	Gujarat
468.	Child Health Foundation	Gujarat
469.	Oscar Organisation for Social Change Awareness and Responsibility Foundation	Maharashtra
470.	Mangaratnam Memorial Trust	Tamil Nadu
471.	Greentara Foundation	Maharashtra
472.	Anna Charitable Help and Association	Andhra Pradesh
473.	BME Trust	Karnataka
474.	Shree Ramji Mandir Rajpur	Gujarat
475.	Society for Infrastructural Promotion and Rural Advancement	Odisha
476.	Childreach International India	Delhi
477.	Mala India Foundation	Puducherry
478.	Hari Sankar Foundation	Maharashtra
479.	Tibetan Centre for Conflict Resolution	Himachal Pradesh
480.	International Neighbourhood Foundation	Karnataka

Non-implementation of clause 8 of BODO accord

228. SHRI BISWAJIT DAIMARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for not implementing clause 8 of Bodo Accord signed between Government of India, Government of Assam and Bodo Liberation Tiger (BLT) on 10th February, 2003;

(b) whether the Bodoland Territorial Council has been receiving the funds as per the population ratio as mentioned in Memorandum of Settlement (MoS) of Bodo Accord;

(c) if so, the details in ratio of State and BTC; and

(d) if not, the reasons therefor and who is responsible for that?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Government of India on 15.6.1999 (amended as on 25.6.2002) has laid down the modalities for determining the claims for inclusion in,

exclusion from and other modifications in the orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals are processed which have been recommended and justified by the concerned State Government/Union Territory Administration and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NSCT). The proposal of Assam Government of inclusion of "Bodo Kachari" in list of STs of Assam has been processed as per the modalities. The RGI has agreed to the proposal. The comments of RGI have been sent to the NCST. The concurrence of NCST to the proposal is awaited.

(b) to (d) The State Government is providing the amount, decided every year on population ratio basis, as grants-in-aid. The Central Government is also providing funds for development works to be undertaken by the Bodoland Territorial Council (BTC) through the Government of Assam.

Steps to improve condition of jails

†229. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the capacity of inmates in the total established jails of the country and number of inmates who are in excess of the capacity in the present condition;

(b) whether it is a fact that the number of inmates imprisoned in the jails presently are three times of their capacity and they are being treated in an inhuman manner; and

(c) if so, the steps being taken to improve the condition of the jails and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per the data compiled by the National Crime Records Bureau, the total numbers of jail inmates as on 31.12.2013 is 4,11,992 against the total authorized capacity of 3,47,859 inmates which implies overcrowding by 18.4%.

(c) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, the following measures have been taken by the Government to reduce the overcrowding in jails:

(i) An Advisory has been issued by the Government of India on 17.1.2013

† Original notice of the question was received in Hindi.